

**GOVERNMENT OF INDIA  
PETROLEUM AND NATURAL GAS  
LOK SABHA**

UNSTARRED QUESTION NO:5638  
ANSWERED ON:29.04.2010  
EMPLOYMENT TO SECURITY PERSONS  
Vijayan Shri A.K.S.

**Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:**

- (a) whether more than 150 security persons are working in the oil wells in Nagapattinam and Thiruvarur of Tamil Nadu for more than 20 years and they have not yet been given permanent employees' status in these oil wells;
- (b) if so, the facts in this regard; and
- (c) the steps being taken by the Union Government to permanent them?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRI JITIN PRASADA)

(a) to (c): As on date 163 Term Based Security Personnel are working at Caurvery Asset in different locations at Nagapattinam, Thiruvarur, Thanjavur and Ramnad in Tamil Nadu and in Base Office Karaikal in Puducherry. The Term based Security Personnel raised an Industrial Dispute for regularization of their services before Labour Authorities in the year 1990. Conciliation proceedings ended in failure and the dispute was referred by the Central Government to the Central Govt. Industrial Tribunal (CGIT), Chennai for adjudication. In the year 2000, the CGIT, Chennai passed an award under Industrial Dispute (I.D.) No.66/1991 to regularize the services of these personnel, on completion of their 480 days of service. Being aggrieved, Oil and Natural Gas Corporation Limited (ONGC) challenged the award of the CGIT before the Hon'ble High Court of Madras, under Writ Petition No.1846/2000 and interim injunction was ordered against the operation of the award. Thereafter in 2001, the Hon'ble High Court of Madras was pleased to make the interim injunction as Absolute. The matter is still sub-judice and pending before the Hon'ble High court of Madras for final hearing.